

Payment of Night Duty Allowance to Employees of Samastipur, Banaras and Izatnagar and Duty Hours of ASMs, Samastipur Division (North Eastern Railway)

1148. SHRI BHOGENDRA JHA: Will the Minister of RAILWAYS be pleased to refer to the replies given to Unstarred Questions No. 4989 and No. 4990 on 19th December, 1972 regarding the non-payment of arrears of Travelling Allowance, Overtime and Night Duty Allowance to employees of Samastipur, Banaras and Izatnagar and Duty Hours of ASMs, Samastipur Division (North Eastern Railway) respectively and state:

(a) whether the Night Duty Allowance Bills pending at Samastipur Divisional Office of North Eastern Railway have since been fully cleared;

(b) if not, the number and amount of bills still pending; and

(c) whether 8 hour-day has since been fully implemented in the Samastipur Division?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) to (c). Information is being collected and will be placed on the Table of the Sabha.

Legal Considerations Involved in National Water Policy

1149. SHRI ANNASAHAB GOTKHINDE: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether any decision has been taken on legal considerations involved in framing the National Water Policy; and

(b) what steps are proposed to be taken to free the scheme of National Water Grid from inter-State disputes?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) and (b). As a result of increasing use of water resources of the country and the programmes of larger utilisation in the future the need has been recognised for evolving a national water policy so as to ensure a continuous appraisal of the needs for water and the most beneficial and equitable allocation of available water for different uses in the interest of the country as a whole.

As a first step it would be necessary to amend some provisions in the Constitution so as to reflect the concept of water as a national asset and to provide for the settlement of inter-State river disputes by conciliation arbitration or otherwise. Views of the State Governments have been sought on the proposed amendments.

Bad State of Coal Siding Platforms at Miraj Junction, South Central Railway

1150. SHRI ANNASAHAB GOTKHINDE: Will the Minister of RAILWAYS be pleased to state:

(a) whether Coal siding platforms at Miraj Junction, South Central Railway, are in a very risky state;

(b) whether the workers engaged in transshipment of iron scrap and other bulky goods are finding it difficult to work there and a few of them have been hurt in the process; and

(c) what immediate action is proposed to rebuild the platforms and when the work would be completed?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) No.

(b) Workers engaged in transshipment of bulky goods experience some difficulty because of frequent theft and damage of timber flooring and face walls of the platforms.

(c) Repairs are undertaken by the Railway Administration as and when necessary. There is no proposal to replace the existing temporary transshipment platforms by pucca platforms at present, in view of the likely conversion from MG to BG of Miraj-Londa Section.

Recommendation of Law Commission

1151. SHRI S. C. SAMANTA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the progress made in the work assisted to the Law Commission;

(b) the action taken or being taken by Government on the recommendations made by the Commission upto the end of January 31, 1973; and

(c) what further work is contemplated to be given to the Commission?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): (a) The Commission has so far submitted 54 Reports out of which 10 Reports have been submitted by the present Law Commission which was reconstituted in 1971.

(b) The Commission has been submitting reports on various subjects from time to time, which are forwarded to the Ministry or Department concerned with the subject matter of the Report, for implementation. The reports are mentioned in the statement laid on the Table of the House. [Placed in Library See No. LT-4294/73]. The reports on the following topics, the numbers of which are specified after the title viz.

Liability of the State in Tort (1),

Parliamentary legislation relating to Sales Tax (2),

The Limitation Act, 1908 (3),

The proposal that High Court should sit in Benches at different places in a State (4),

British Statutes applicable to India (5),

The Registration Act (6),

The Partnership Act, 1932 (7),

The Sale of Goods Act, 1930 (8),

The specific Relief Act, 1877 (9),

Law of Acquisition and Requisition of Land (10),

The Income-Tax Act, 1922 (12),

The Reform of Judicial Administration (14),

The Official Trustees Act, 1913 (16),

The Administrator General's Act, 1913 (19),

Law of Hire Purchase (20),

The Law of Marine Insurance (21),

Law of Foreign Marriage (23),

The Commission of Inquiry Act, 1952 (24),

Evidence of Officers about forged stamps, currency Notes etc. (Section 509A, Cr. R.C. as proposed) (25),

Report on the Code of Civil Procedure (27),

The Indian Oaths Act, 1873 (28).
Social and Economic Offences under I.P.C. (29),

Section 30(2) of the Indian Registration Act, 1908 (31),

Section 9 of the Code of Criminal Procedure, 1898 (32),

Section 44 of the Code of Criminal Procedure, 1898 (33),

Sections 497, 498 and 499 of Criminal Procedure Code, 1898 (36),

Code of Criminal Procedure, 1898 (Sections 1 to 176) (37).

Report on Punishment for imprisonment of life under I. P. C. (39),

Law relating to Attendance of Prisoners in courts (40),

Code of Criminal Procedure (41).